

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.368-371/1999

A.P.POLLUTION CONTROL BOARD

Appellant (s)

VERSUS

PROF.M.V.NAYUDU(RETD.) & ORS.
(Office report for direction with a report)

Respondent (s)

With

C.A.No.372/1999

[A.P. POLLUTION CONTROL BOARD VS. M/S SURYA OIL AND DERIVATIVES (INDIA) LTD.]

(Office report for direction)

C.A.No.373/1999

[SOCIETY FOR PRES. OF ENV. & QUALITY OF LIFE VS. INDS. DEPTT., GOVT. OF A.P. & ORS.]

Date : 03/02/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE ARUN KUMAR

For Appellant (s) Mr. Nikhil Nayyar, Adv.
Mrs Urmila Sirur, Adv.

For Respondent (s) Mr. A. Subba Rao, Adv.

For State of A.P. Mr. T.V. Ratnam & K. Subba Rao, Advs.

For State of Goa Ms. A. Subhashini, Adv.

For State of H.P. Mr. Naresh K. Sharma, Adv.

For State of Meghalaya
Mr. Ranjan Mukherjee, Adv.

For Govt. of Pondicherry
Mr. V.G. Pragasam, Adv.

For State of West Bengal
M/s H.K. Puri, S.K. Puri, Ujjwal Banerjee &
Ms. Anindita Gupta, Advs.

Ms. Aparna Bhat, Adv.
Ms. Sweta Kakkad, Adv.

Mr. Anil Kumar Tandale, Adv.

Mr. K. Ram Kumar, Adv.

Ms. Sandhya Goswami, Adv.

Mr. N. Ganpathy, Adv.

Mr. Mahabir Singh, Adv.

Ms. Aruna Gupta, Adv.

Ms. Hemantika Wahi, Adv.

Mr. J.P. Dhanda, Adv.

UPON hearing counsel the Court made the following
O R D E R

Action taken Report tendered by the State Government on the basis of the suggestions made by Andhra Pradesh Pollution Control Board is taken on record. No further directions are required to be issued by this Court.

KALYANI
COURT MASTER

(JANKI BHATIA)